

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION No. 1081/2002

FRIDAY, THIS THE 11TH DAY OF OCTOBER, 2002

HON'BLE MR. S. DAYAL .. MEMBER (A)

Sugreev,
S/o Ram Subhag,
at present working on the
post of Khalasi in the
O/o the Chief Engineer Track
Machine (T.M.C.),
North Eastern Railway,
Gorakhpur.

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Applicant

(By Advocate Shri Surendra Prasad)

versus

1. The Union of India, through
General Manager,
North Eastern Railway,
Gorakhpur.
2. The General Manager, Engineer,
North Eastern Railway,
Gorakhpur.
3. Chief Engineer, Trach Machine (T.M.C.),
North Eastern Railway,
Gorakhpur.
4. General Manager (Personnel),
North Eastern Railway,
Gorakhpur.
5. Executive Engineer, Track Machine (T.M.C.),
North Eastern Railway,
Gorakhpur.

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Respondents

(By Advocate Shri K.P. Singh)

O R D E R

This application has been filed by the
applicant praying for a direction to respondents
to regularise the applicant on the post of
Khalasi from December, 1997. A prayer has also

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been made for directing the respondents to declare the result of the applicant's screening test held on 20.10.2000.

2. The applicant has shown that a screening test was held on 20.10.2000 for regularisation of casual labour. It appears that the applicant has been included in the panel for regularisation at Sl. No.12. But, before the panel can be declared, the approval of General Manager is necessary.

3. The learned counsel for the applicant mentions that the applicant was engaged as casual labour on 25.1.1981. He has also mentioned that a communication was addressed to the D.R.M. by Chief Engineer (Construction) (Annexure-12), in which it was mentioned that according to the confidential letter dated 13.8.1982, the General Manager had approved 1.5.1981 as the date after which the casual labour who were engaged required prior approval.

4. The applicant has addressed a representation dated 20.6.2002 praying for declaration of the result of the Screening test.

5. It appears expedient to direct the respondents to consider the claim of the applicant as may be made by him in a fresh representation regarding declaration of the result of Screening test within a period of two months from the date of receipt of the said representation along with a copy of this order. There shall be no order as to costs.


MEMBER (A)